

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 16**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	....	Applicant/petitioner
Vs.		
Era Infra Engineering Limited	....	Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 15.07.2020**

**Coram:**

**SH. B. S. V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:	Mr. Anshuman Mohit Chaturvedi, Adv. for Suraksha ARC
For the Respondent:	Mr. Zoheb Hossain, Director of Enforcement
	Mr. K. Dutta, Mr. Mohit Kishore, Ms. Wamika Trehan, Mr. Rahul Gupta, Advs.
	Mr. Rajiv Chakraborty, RP
	Mr. Sunil Malhotra and Mr. Rajat Malhotra, Advs. for Applicant in IA No. 2510/2020

**ORDER**

On the application CA-2576/2019 and CA/2648/2020 moved by the Former Director, the answering Respondent (RP) is hereby directed to file reply, upon service of the application, within 10 days hereof and rejoinder, if any, by the Former Director within 10 thereof.

Submissions part heard. For continuation CA/2576/2019, IA/2648/2020 list on 24.07.2020.

List these applications (IA-947/2020, IA-948/2020, IA-950/2020, IA-951/2020, IA-964/2020 and IA-2510/2020) for hearing on 19.08.2020.

— 8d —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— 8d —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**